

C O N T E N T S

**Sixteenth Series, Vol. XXI, Tenth Session, 2016/1938 (Saka)
No. 20, Thursday, December 15, 2016/ Agrahayana 24, 1938 (Saka)**

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OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Sumitra Mahajan

THE DEPUTY SPEAKER

Dr. M. Thambidurai

PANEL OF CHAIRPERSONS

Shri Arjun Charan Sethi

Shri Hukmdeo Narayan Yadav

Shri Anandrao Adsul

Shri Pralhad Joshi

Dr. Ratna De (Nag)

Shri Ramen Deka

Shri Konakalla Narayana Rao

Shri Hukum Singh

Shri K.H. Muniyappa

Dr. P. Venugopal

SECRETARY GENERAL

Shri Anoop Mishra

LOK SABHA DEBATES

LOK SABHA

Thursday, December 15, 2016/ Agrahayana 24, 1938 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER *in the Chair*]

...(व्यवधान)

OBITUARY REFERENCES

माननीय अध्यक्ष : माननीय सदस्यगण, मुझे सभा को दो पूर्व सदस्यों, श्री एन. अन्बुचेईयन और श्री पी.वी. राजेश्वर राव के दुःखद निधन के बारे में सूचना देनी है।

श्री एन. अन्बुचेईयन पूर्ववर्ती मद्रास राज्य, जो अब तमिलनाडु में है, के डिंडिगुल संसदीय निर्वाचन क्षेत्र का प्रतिनिधित्व करते हुए चौथी लोक सभा के सदस्य थे। वह वर्ष 1971 से वर्ष 1976 तक तमिलनाडु विधान सभा के सदस्य भी थे। एक सक्रिय सामाजिक और राजनैतिक कार्यकर्ता श्री अन्बुचेईयन ने गरीबों तथा वंचित लोगों के बीच शिक्षा को बढ़ावा देने का कार्य करते थे। उनका निधन तमिलनाडु के डिंडिगुल में 19 जुलाई, 2016 को 80 वर्ष की आयु में हुआ।

श्री पी.वी. राजेश्वर राव आंध्र प्रदेश के सिकन्दराबाद संसदीय निर्वाचन क्षेत्र, जो अब तेलंगाना में है, उसका प्रतिनिधित्व करते हुए 11वीं लोक सभा के सदस्य थे। श्री राव 11वीं लोक सभा के दौरान मानव संसाधन विकास संबंधी समिति के सदस्य रहे। एक प्रतिष्ठित गायक के रूप में श्री राव को कई धार्मिक और देशभक्तिपूर्ण गीतों का श्रेय जाता है। श्री पी.वी. राजेश्वर राव का निधन हैदराबाद में 12 दिसम्बर, 2016 को 70 वर्ष की आयु में हुआ। हम अपने पूर्व साथियों की मृत्यु पर गहरा शोक व्यक्त करते हैं और यह सभा शोक-संतप्त परिवारों के प्रति संवेदना व्यक्त करती है।

अब यह सभा दिवंगत आत्माओं के सम्मान में कुछ देर के लिए मौन रहेगी

11.04 hours

(The Members then stood in silence for a short while.)

श्री सुदीप बन्दोपाध्याय (कोलकाता उत्तर): मैडम, डिबेट शुरू करें।... (व्यवधान)

HON. SPEAKER: Q. No. 401.

... (Interruptions)

HON. SPEAKER: No, not now.

... (Interruptions)

HON. SPEAKER: After the Question Hour.

... (Interruptions)

माननीय अध्यक्ष : कृपया बैठ जाइए।

(व्यवधान)

माननीय अध्यक्ष : यह आप क्या कर रहे हैं?

... (व्यवधान)

माननीय अध्यक्ष : कागज रखिए।

... (व्यवधान)

HON. SPEAKER: No, do not show anything.

... (Interruptions)

HON. SPEAKER: This is not allowed.

... (Interruptions)

माननीय अध्यक्ष : आप बैठ जाइए। आप क्या कर रहे हैं?

... (व्यवधान)

माननीय अध्यक्ष : आप कागज मत लहराइए। ऐसा नहीं चलेगा।

... (व्यवधान)

माननीय अध्यक्ष : सदन में कोई भी कागज नहीं दिखा सकता है।

... (व्यवधान)

11.05 ½ hours

ORAL ANSWERS TO QUESTIONS

HON. SPEAKER: Q. 401, Shri Manshukhbhai Dhanjibhai Vasava.

(Q. 401)

श्री मनसुखभाई धनजीभाई वसावा: अध्यक्ष महोदया, सौर शहर के तहत सभी कार्यक्रम बहुत अच्छे ढंग से चलाए जा रहे हैं, लेकिन हमारी सरकार का टारगेट वर्ष 2022 तक एक लाख मेगावाट सौर ऊर्जा पैदा करने का लक्ष्य था।... (व्यवधान)

HON. SPEAKER: Papers should not be displayed.

... (व्यवधान)

श्री मनसुखभाई धनजीभाई वसावा : अध्यक्ष महोदया, वह लक्ष्य हम अभी तक प्राप्त नहीं कर पाए हैं।... (व्यवधान) मैं मंत्री जी से जानना चाहता हूं कि इस लक्ष्य को प्राप्त करने में क्या-क्या मुश्किलें आ रही हैं?... (व्यवधान)

माननीय अध्यक्ष : आप लोग सदन में इस तरह से पेपर मत लहराइए। This is very bad.

... (व्यवधान)

माननीय अध्यक्ष : आप लोग कृपया मेरी बात सुनिए। यह पेपर लहराना कदापि ठीक नहीं है, न तो इस साइड से और न ही दूसरी साइड से।

... (व्यवधान)

माननीय अध्यक्ष : इस साइड को भी पेपर नहीं दिखाना चाहिए।

... (व्यवधान)

माननीय अध्यक्ष : आप सभी किसी भी पक्ष के हों, आप सभी जिम्मेदार सांसद हैं। सदन में पेपर लहराना नहीं चाहिए।

... (व्यवधान)

श्री मल्लिकार्जुन खड़गे: अध्यक्ष महोदया, यह सरकार की तरफ से हो रहा है।... (व्यवधान)

माननीय अध्यक्ष : किसी को पेपर नहीं दिखाना चाहिए। You are also doing all these things. I am sorry to say this.

... (व्यवधान)

HON. SPEAKER: The House stands adjourned to meet again at 12 noon.

11.06 hours

The Lok Sabha then adjourned till Twelve of the Clock.

12.00 hours

The Lok Sabha re-assembled at Twelve of the Clock.

(Hon. Speaker in the Chair)

HON. SPEAKER: Hon. Members, I have received notices of Adjournment Motion from Sarvashri Mallikarjun Kharge, Jyotiraditya M. Scindia, Shailesh Kumar *alias* Bulu Mandal, Kodikunnil Suresh, N.K. Premachandran, Dr. A. Sampath, Sarvashri Rajesh Ranjan, Md. Badaruddoza Khan, Sudip Bandyopadhyay, Prof. Saugata Roy, Sarvashri K.C. Venugopal, P.K. Biju, Jitendra Chaudhary, P. Karunakaran and Shrimati P.K. Sreemathi Teacher on different issues.

The matters, though important, do not warrant interruption of business of the day. The matters can be raised through other opportunities.

I have, therefore, disallowed all the notices of Adjournment Motion.

... (Interruptions)

12.01 hours**PAPERS LAID ON THE TABLE**

HON. SPEAKER: Now, Papers to be Laid on the Table. Shrimati Smriti Irani.

... (*Interruptions*)

THE MINISTER OF TEXTILES (SHRIMATI SMRITI ZUBIN IRANI): Madam,
I beg to lay on the Table: --

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the Jute Corporation of India Limited, Kolkata, for the year 2015-2016.
- (ii) Annual Report of the Jute Corporation of India Limited, Kolkata, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5907/16/16]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Jute Industries' Research Association, Kolkata, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Jute Industries' Research Association, Kolkata, for the year 2015-2016.

[Placed in Library, See No. LT 5908/16/16]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 2015-2016.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 2015-2016, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Silk Board, Bangalore, for the year 2015-2016.

[Placed in Library, See No. LT 5909/16/16]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Powerloom Development and Export Promotion Council, Mumbai, for the year 2015-2016, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Powerloom Development and Export Promotion Council, Mumbai, for the year 2015-2016.

[Placed in Library, See No. LT 5910/16/16]

- (5) A copy of the Memorandum of Understanding (Hindi and English versions) between the Central Cottage Industries Corporation of India Limited and the Ministry of Textiles for the year 2016-2017.

[Placed in Library, See No. LT 5911/16/16]

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI PRAKASH JAVADEKAR): Madam, I beg to lay on the Table a copy of the Report (Hindi and English versions) of the Justice Ashok Kumar Roopanwal (Retd.) Commission of Inquiry alongwith Memorandum of Action taken thereon under sub-section (4) of Section 3 of the Commissions of Inquiry Act, 1952.

[Placed in Library, See No. LT 5912/16/16]

THE MINISTER OF STATE OF THE MINISTRY OF POWER, MINISTER OF STATE OF THE MINISTRY OF COAL, MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY AND MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI PIYUSH GOYAL): Madam, I beg to lay on the Table:--

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the Power Finance Corporation Limited, New Delhi, for the year 2015-2016.
- (ii) Annual Report of the Power Finance Corporation Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5913/16/16]

- (b) (i) Review by the Government of the working of the Rural Electrification Corporation Limited, New Delhi, for the year 2015-2016.
- (ii) Annual Report of the Rural Electrification Corporation Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5914/16/16]

- (c) (i) Review by the Government of the working of the NHDC Limited, Bhopal, for the year 2015-2016.
- (ii) Annual Report of the NHDC Limited, Bhopal, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5915/16/16]

- (d) (i) Review by the Government of the working of the SJVN Limited, Shimla, for the year 2015-2016.
- (ii) Annual Report of the SJVN Limited, Shimla, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5916/16/16]

- (e) (i) Review by the Government of the working of the THDC India Limited, Rishikesh, for the year 2015-2016.
- (ii) Annual Report of the THDC India Limited, Rishikesh, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5917/16/16]

- (f) (i) Review by the Government of the working of the Power Grid Corporation of India Limited, New Delhi, for the year 2015-2016.
- (ii) Annual Report of the Power Grid Corporation of India Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5918/16/16]

- (g) (i) Review by the Government of the working of the Bharat Gold Mines Limited, Kolar Gold Field, for the year 2015-2016.
- (ii) Annual Report of the Bharat Gold Mines Limited, Kolar Gold Field, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5919/16/16]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Joint Electricity Regulatory Commission (for the State of Goa & Union Territories), Gurgaon, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Joint Electricity Regulatory Commission (for the State of Goa & Union Territories), Gurgaon, for the year 2015-2016.

[Placed in Library, See No. LT 5920/16/16]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru Aluminium Research Development and Design Centre, Nagpur, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Aluminium Research Development and Design Centre, Nagpur, for the year 2015-2016.

[Placed in Library, See No. LT 5921/16/16]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rock Mechanics, Bengaluru, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Rock Mechanics, Bengaluru, for the year 2015-2016.

[Placed in Library, See No. LT 5922/16/16]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Central Power Research Institute, Bengaluru, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Power Research Institute, Bengaluru, for the year 2015-2016.

[Placed in Library, See No. LT 5923/16/16]

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Miners' Health, Kolar Gold Fields, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Miners' Health, Kolar Gold Fields, for the year 2015-2016.

[Placed in Library, See No. LT 5924/16/16]

(7) A copy of the Memorandum of Understanding (Hindi and English versions) between the Indian Renewable Energy Development Agency Limited and the Ministry of New and Renewable Energy for the year 2016-2017.

[Placed in Library, See No. LT 5925/16/16]

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Wind Energy, Chennai, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Wind Energy, Chennai, for the year 2015-2016.

[Placed in Library, See No. LT 5926/16/16]

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Power Training Institute, Faridabad for the year 2014-2015, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Power Training Institute, Faridabad for the year 2014-2015.

- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

[Placed in Library, See No. LT 5927/16/16]

(11) A copy of the Notification No. G.S.R.1091(E) (Hindi and English versions) published in Gazette of India dated 25th November, 2016, regarding reservation of Dipside Tadekeshwar and Dungra UCG and Dipside Valia and Rajpardi UCG in Gujarat in favour of NLC India Limited for the purpose of Underground Coal Gasification under Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957.

[Placed in Library, See No. LT 5928/16/16]

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री राम कृपाल यादव): माननीय अध्यक्ष महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

- (एक) ग्रामीण प्रबंधन संस्थान आणंद, आणंद के वर्ष 2015-2016 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) ग्रामीण प्रबंधन संस्थान आणंद, आणंद के वर्ष 2015-2016 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5929/16/16]

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI PON RADHAKRISHNAN): Madam, I beg to lay on the Table: --

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the Dredging Corporation of India Limited, Visakhapatnam, for the year 2015-2016.
- (ii) Annual Report of the Dredging Corporation of India Limited, Visakhapatnam, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5930/16/16]

- (b) (i) Review by the Government of the working of the Shipping Corporation of India Limited, Mumbai, for the year 2015-2016.
- (ii) Annual Report of the Shipping Corporation of India Limited, Mumbai, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5931/16/16]

- (c) (i) Review by the Government of the working of the Central Inland Water Transport Corporation Limited, Kolkata, for the year 2015-2016.
- (ii) Annual Report of the Central Inland Water Transport Corporation Limited, Kolkata, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5932/16/16]

- (d) (i) Review by the Government of the working of the Sethusamudram Corporation Limited, Chennai, for the year 2015-2016.
- (ii) Annual Report of the Sethusamudram Corporation Limited, Chennai, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5933/16/16]

- (e) (i) Review by the Government of the working of the National Highways and Infrastructure Development Corporation Limited, New Delhi, for the year 2015-2016.
- (ii) Annual Report of the National Highways and Infrastructure Development Corporation Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5934/16/16]

(2) (i) A copy of the Annual Accounts (Hindi and English versions) of the Tariff Authority for Major Ports, Mumbai, for the year 2015-2016, together with Audit Report thereon.

(ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Tariff Authority for Major Ports, Mumbai, for the year 2015-2016.

[Placed in Library, See No. LT 5935/16/16]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Seamen's Provident Fund Organisation, Mumbai, for the year 2015-2016.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Seamen's Provident Fund Organisation, Mumbai, for the year 2015-2016, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Seamen's Provident Fund Organisation, Mumbai, for the year 2015-2016.

[Placed in Library, See No. LT 5936/16/16]

(4) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Kolkata Port Trust, Kolkata, for the year 2015-2016.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kolkata Port Trust, Kolkata, for the year 2015-2016.

- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Kolkata Port Trust, Kolkata, for the year 2015-2016, together with Audit Report thereon.
- (iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Kolkata Port Trust, Kolkata, for the year 2015-2016.

[Placed in Library, See No. LT 5937/16/16]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Academy of Highway Engineers, Noida, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Academy of Highway Engineers, Noida, for the year 2015-2016.

[Placed in Library, See No. LT 5938/16/16]

- (6) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Calcutta Dock Labour Board, Kolkata, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Calcutta Dock Labour Board, Kolkata, for the year 2015-2016.

[Placed in Library, See No. LT 5939/16/16]

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (DR. SANJEEV BALYAN): Madam, I beg to lay on the Table: --

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Narmada Control Authority, Indore, for the year 2015-2016,

alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Narmada Control Authority, Indore, for the year 2015-2016.

[Placed in Library, See No. LT 5940/16/16]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Betwa River Board, Jhansi, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Betwa River Board, Jhansi, for the year 2015-2016.

[Placed in Library, See No. LT 5941/16/16]

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the National Projects Construction Corporation Limited, New Delhi, for the year 2015-2016.
- (ii) Annual Report of the National Projects Construction Corporation Limited, New Delhi, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5942/16/16]

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): Madam, I beg to lay on the Table: --

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the Air India Limited, New Delhi, for the year 2014-2015.
- (ii) Annual Report of the Air India Limited, New Delhi, for the year

2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 5943/16/16]

- (3) A copy of the Aircraft (Carriage of Dangerous Goods) Amendment Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R.275(E) in Gazette of India dated 3rd March, 2016 under Section 14A of the Aircraft Act, 1934.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 5944/16/16]

- (5) A copy of the Memorandum of Understanding (Hindi and English versions) between the Air India Limited and the Ministry of Civil Aviation for the year 2016-2017.

[Placed in Library, See No. LT 5945/16/16]

खाद्य प्रसंस्करण उद्योग मंत्रालय में राज्य मंत्री (साध्वी निरंजन ज्योति): माननीय अध्यक्ष महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखती हूँ :-

1. (एक) राष्ट्रीय खाद्य प्रौद्योगिकी उद्यमिता और प्रबंधन संस्थान, सोनीपत के वर्ष 2015-2016 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) राष्ट्रीय खाद्य प्रौद्योगिकी उद्यमिता और प्रबंधन संस्थान, सोनीपत के वर्ष 2015-2016 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5946/16/16]

THE MINISTER OF TEXTILES (SHRIMATI SMRITI ZUBIN IRANI): Madam, on behalf of Shri Ajay Tamta, I beg to lay on the Table: --

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Apparel Export Promotion Council, New Delhi, for the year 2015-2016, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Apparel Export Promotion Council, New Delhi, for the year 2015-2016.

[Placed in Library, See No. LT 5947/16/16]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 2015-2016, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 2015-2016.

[Placed in Library, See No. LT 5948/16/16]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Northern India Textile Research Association, Ghaziabad, for the year 2015-2016, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Northern India Textile Research Association, Ghaziabad, for the year 2015-2016.

[Placed in Library, See No. LT 5949/16/16]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Bombay Textile Research Association, Mumbai, for the year 2015-2016, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bombay Textile Research Association, Mumbai, for the year 2015-2016.

[Placed in Library, See No. LT 5950/16/16]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Central Wool Development Board, Jodhpur, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Wool Development Board, Jodhpur, for the year 2015-2016.

[Placed in Library, See No. LT 5951/16/16]

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Wool Industry Export Promotion Council, Mumbai, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool Industry Export Promotion Council, Mumbai, for the year 2015-2016.

[Placed in Library, See No. LT 5952/16/16]

- (7) A copy of the Memorandum of Understanding (Hindi and English versions) between the Cotton Corporation of India Limited and the Ministry of Textiles for the year 2016-2017.

[Placed in Library, See No. LT 5953/16/16]

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Fashion Technology, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Fashion Technology, New Delhi, for the year 2015-2016.

[Placed in Library, See No. LT 5954/16/16]

(9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the National Textile Corporation Limited, New Delhi, for the year 2015-2016.
- (ii) Annual Report of the National Textile Corporation Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5955/16/16]

12.03 hours**MESSAGE FROM RAJYA SABHA
AND
BILL AS PASSED BY RAJYA SABHA***

SECRETARY-GENERAL: Madam Speaker, I have to report following message received from the Secretary-General of Rajya Sabha: --

“In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Rights of Persons with Disabilities Bill, 2016 which has been passed by the Rajya Sabha at its sitting held on the 14th December, 2016.”

2. Madam Speaker, I lay on the Table the Rights of Persons with Disabilities Bill, 2016 as passed by Rajya Sabha on the 14th December, 2016.”

* Laid on the Table.

12.04 hours**COMMITTEE ON WELFARE OF SCHEDULED CASTES
AND SCHEDULED TRIBES****Statement**

डॉ. किरिट पी. सोलंकी (अहमदाबाद) : माननीय अध्यक्ष महोदया, मैं 'राष्ट्रीय ताप विद्युत निगम (एनटीपीसी) लिमिटेड में अनुसूचित जातियों और अनुसूचित जनजातियों के लिए आरक्षण और रोजगार' के बारे में विद्युत मंत्रालय संबंधी 35वें प्रतिवेदन (15वीं लोक सभा) पर सरकार द्वारा की गई कार्यवाही के बारे में अनुसूचित जातियों तथा अनुसूचित जनजातियों के कल्याण संबंधी समिति (15वीं लोक सभा के पहले प्रतिवेदन (16वीं लोक सभा) के अध्याय एक और पांच में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की गई कार्यवाही का अंतिम विवरण (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ।

12.04 ½ hours**COMMITTEE ON GOVERNMENT ASSURANCES
41st to 47th Reports**

डॉ. रमेश पोखरियाल निशंक (हरिद्वार): माननीय अध्यक्ष महोदया, मैं निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ :-

- (1) नवीन और नवीकरणीय ऊर्जा मंत्रालय से संबंधित लंबित आश्वासनों की समीक्षा के बारे में 41वां प्रतिवेदन।
- (2) पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय से संबंधित लंबित आश्वासनों की समीक्षा के बारे में 42वां प्रतिवेदन।
- (3) स्वास्थ्य और परिवार कल्याण मंत्रालय (स्वास्थ्य और परिवार कल्याण विभाग) से संबंधित लंबित आश्वासनों की समीक्षा के बारे में 43वां प्रतिवेदन।
- (4) रक्षा मंत्रालय (रक्षा विभाग) से संबंधित लंबित आश्वासनों की समीक्षा के बारे में 44वां प्रतिवेदन।

- (5) आश्वासनों (सहमत) को छोड़ने के अनुरोधों के बारे में 45वां प्रतिवेदन।
 - (6) आश्वासनों (असहमत) को छोड़ने के अनुरोधों के बारे में 46वां प्रतिवेदन।
 - (7) विधि और न्याय मंत्रालय (विधायी विभाग)से संबंधित लंबित आश्वासनों की समीक्षा के बारे में 47वां प्रतिवेदन।
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12.05 hours

RAILWAY CONVENTION COMMITTEE **9th and 10th Reports**

श्री नाना पटोले (भंडारा-गोंदिया) : अध्यक्ष महोदया, मैं रेल अभिसमय समिति के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ :-

(1) 'राईट्स द्वारा परामर्श, अभियंत्रण और परियोजना प्रबंधन सेवाएं' के बारे में 9वां प्रतिवेदन (16वीं लोक सभा)।

(2) 'भारतीय रेल में कबाड़ निपटान प्रणाली' के बारे में 10वां प्रतिवेदन (16वीं लोक सभा)।

12.05 ¼ hours**STANDING COMMITTEE ON AGRICULTURE****33rd and 34th Reports**

श्री हुक्मदेव नारायण यादव (मधुबनी) : अध्यक्ष महोदया, मैं कृषि संबंधी स्थायी समिति के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) (16वीं लोक सभा) प्रस्तुत करता हूँ:-

(1) कृषि और किसान कल्याण मंत्रालय (कृषि, सहयोग और किसान कल्याण विभाग) की 'अनुदानों की मांगें (2016-17)' के संबंध में 25वें प्रतिवेदन में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की गई कार्रवाई संबंधी 33वां प्रतिवेदन।

(2) कृषि और किसान कल्याण मंत्रालय (पशुपालन, डेयरी और मत्स्यपालन विभाग) के 'चारा और भरण विकास के बारे में उप-मिशन के माध्यम से चारे की मांग और उपलब्धता के बीच अंतर को पाटने के लिए उठाए गए कदम' के विषय में 34वां प्रतिवेदन।

12.05 ½ hours**STANDING COMMITTEE ON ENERGY****22nd to 25th Reports**

डॉ. वीरेन्द्र कुमार (टीकमगढ़) : अध्यक्ष महोदया, मैं ऊर्जा संबंधी स्थायी समिति (2016-17) के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ :-

(1) 'भारत में ऊर्जा पहुंच - वर्तमान स्थिति की समीक्षा और नवीकरणीय ऊर्जा की भूमिका' के संबंध में 22वां प्रतिवेदन।

(2) वर्ष 2016-17 के लिए विद्युत मंत्रालय की अनुदानों की मांगों के संबंध में 15वें प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट सिफारिशों पर की गई कार्रवाई संबंधी 23वां प्रतिवेदन।

(3) 'नगरपालिका ठोस अपशिष्ट से विद्युत उत्पादन' के संबंध में 20वें प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट सिफारिशों पर की गई कार्रवाई संबंधी 24वां प्रतिवेदन।

(4) 'वाणिज्यिक हानियों' के संबंध में 12वें प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट सिफारिशों पर की गई कार्यवाही संबंधी 25वां प्रतिवेदन।

12.06 hours

STANDING COMMITTEE ON LABOUR **21st Report**

डॉ. किरीट सोमैया (मुम्बई उत्तर पूर्व) : अध्यक्ष महोदया, मैं वस्त्र मंत्रालय की अनुदानों की मांगों (2016-17) के संबंध में 18वें प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट समिति की टिप्पणियों/सिफारिशों पर सरकार द्वारा की गई कार्रवाई संबंधी 21वां प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ।

12.06 ¼ hours

STANDING COMMITTEE ON RURAL DEVELOPMENT **28th to 31st Reports**

डॉ. यशवंत सिंह (नगीना) : अध्यक्ष महोदया, मैं ग्रामीण विकास संबंधी समिति के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ :-

(1) ग्रामीण विकास मंत्रालय (ग्रामीण विकास विभाग) की 'अनुदानों की मांगों (2016-17)' के संबंध में 21वें प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की गई कार्रवाई संबंधी 28वां प्रतिवेदन।

(2) ग्रामीण विकास मंत्रालय (भूमि संसाधन विभाग) की 'अनुदानों की मांगों (2016-17)' के संबंध में 22वें प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की गई कार्रवाई संबंधी 29वां प्रतिवेदन।

(3) पेयजल और स्वच्छता मंत्रालय की 'अनुदानों की मांगों (2016-17)' के संबंध में 23वें प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की गई कार्रवाई संबंधी 30वां प्रतिवेदन।

(4) पंचायती राज मंत्रालय की 'अनुदानों की मांगों (2016-17)' के संबंध में 24वें प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की गई कार्रवाई संबंधी 31वां प्रतिवेदन।

12.06 ½ hours

STANDING COMMITTEE ON HUMAN RESOURCE DEVELOPMENT **282nd and 283rd Reports**

श्री भैरों प्रसाद मिश्र (बांदा) : अध्यक्ष महोदया, मैं मानव संसाधन विकास संबंधी स्थायी समिति के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ:-

(1) महिला और बाल विकास मंत्रालय की अनुदानों की मांगों (2016-17) (मांग सं.97) के संबंध में 278वें प्रतिवेदन में अंतर्विष्ट सिफारिशों/टिप्पणियों पर सरकार द्वारा की गई कार्रवाई संबंधी 282वां प्रतिवेदन।

(2) 'सर्व शिक्षा अभियान और मध्याह्न भोजन योजना का क्रियान्वयन' विषय पर 283वां प्रतिवेदन।

12.07 hours

STANDING COMMITTEE ON TRANSPORT, TOURISM AND CULTURE
239th to 242nd Reports

SHRI K.C. VENUGOPAL (ALAPPUZHA): I beg to lay on the Table the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

- (1) The Two Hundred Thirty-ninth Report on the Action Taken by the Government on the observations/recommendations of the Committee contained in its Two Hundred and Thirty-second Report on the Demands for Grants (2016-17) of Ministry of Tourism.
 - (2) The Two Hundred Fortieth Report on the Action Taken by the Government on the observations/recommendations of the Committee contained in its Two Hundred and Thirty-third Report on the Demands for Grants (2016-17) of Ministry of Culture.
 - (3) The Two Hundred Forty-first Report on the Action Taken by the Government on the observations/recommendations of the Committee contained in its Two Hundred and Thirty-fourth Report on the Demands for Grants (2016-17) of Ministry of Road Transport and Highways.
 - (4) The Two Hundred Forty-second Report on the Action Taken by the Government on the observations/recommendations of the Committee contained in its Two Hundred and Thirty-fifth Report on the Demands for Grants (2016-17) of Ministry of Shipping.
-

12.07 ½ hours

STANDING COMMITTEE ON HEALTH AND FAMILY WELFARE
96th to 98th Reports

SHRIMATI RITA TARAI (JAJPUR): I beg to lay on the Table the following Reports (Hindi and English versions) of the Standing Committee on Health and Family Welfare:-

- (1) 96th Report on Action Taken by the Government on the recommendations/observations contained in the Ninety-third Report of the Committee on Demands for Grants (2016-17) of the Department of Health and Family Welfare.
 - (2) 97th Report on Action Taken by the Government on the recommendations/observations contained in the Ninety-fourth Report of the Committee on Demands for Grants (2016-17) of the Department of Health Research.
 - (3) 98th Report on Action Taken by the Government on the recommendations/observations contained in the Ninety-fifth Report of the Committee on Demands for Grants (2016-17) of the Ministry of AYUSH.
-

12.08 hours**STATEMENTS BY MINISTERS****(i) Status of implementation of the recommendations contained in the 18th Report of the Standing Committee on Labour on Demands for Grants (2016-17), pertaining to the Ministry of Textiles***

THE MINISTER OF TEXTILES (SHRIMATI SMRITI ZUBIN IRANI): I beg to lay a statement regarding the status of implementation of the recommendations contained in the 18th Report of the Standing Committee on Labour on Demands for Grants (2016-17), pertaining to the Ministry of Textiles.

12.08 ½ hours**(ii) Status of implementation of the recommendations contained in the 10th Report of the Standing Committee on Urban Development on Demands for Grants (2016-17), pertaining to the Ministry of Housing and Urban Poverty Alleviation***

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN POVERTY ALLEVIATION (RAO INDERJIT SINGH): I beg to lay a statement regarding the status of implementation of the recommendations contained in the 10th Report of the Standing Committee on Urban Development on Demands for Grants (2016-17), pertaining to the Ministry of Housing and Urban Poverty Alleviation.

* Laid on the Table and also placed in Library. See No. LT 5956/16/16 and 5957/16/16 respectively.

12.09 hours**STATEMENT CORRECTING REPLY TO QUESTION NO. 230 DATED
02.08.2016 REGARDING “MAN-ANIMAL CONFLICT”
ALONG WITH REASONS FOR DELAY***

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI ANIL MADHAV DAVE): I beg to lay a statement (i) correcting the reply given on 2.8.2016 to Starred Question No. 230 (Hindi and English versions) by Sarvashri Sanjay Haribhau Jadhav, M.P. and Mansukhbhai Dhanjibhai Vasava, M.P regarding 'Man-Animal Conflict' and (ii) giving reasons for delay in correcting the reply.

* Laid on the Table and also placed in Library. See No. LT 5958/16/16.

In the reply to the Lok Sabha Starred Question No. 230 replied on 02.08.2016 regarding 'Man Animal Conflict' raised by Shri Haribhau Jadhav, Shri Mansukhbhai Dhanjibhai Vasava, the Annexure I (B)-Details of funds released to State Governments under the Centrally Sponsored Scheme of 'Project Tiger' may be read as:

ANNEXURE I(B)

Details of funds released to State Governments under the Centrally Sponsored Scheme of 'Project Tiger'

(Rs. in Lakhs)

S. No.	State	2013-14	2014-15	2015-16	2016-17 (As on 25.7.2016)
1	Andhra Pradesh	211.7804	184.141	0.00	0.00
2	Arunachal Pradesh	757.1705	658.426	429.53900	225.569
3	Assam	808.9665	1509.389	1425.4130	0.00
4	Bihar	285.0898	317.096	223.55051	384.655
5	Chhattisgarh	583.056	609.827	398.94500	0.00
6	Jharkhand	251.168	199.080	47.98470	0.00
7	Karnataka	2016.0318	1565.773	1378.19440	1675.429
8	Kerala	489.296	517.5351	396.60100	0.00
9	Madhya Pradesh	4815.734	4335.118	1421.00700	2142.997
10	Maharashtra	3453.3483	3425.524	3923.07890	204.518
11	Mizoram	233.68	232.189	187.98450	0.00
12	Odisha	786.9	707.391	544.80052	719.848
13	Rajasthan	512.848	627.192	1257.80800	0.00
14	Tamil Nadu	763.255	864.316	1950.17128	631.218
15	Uttarakhand	348.516	391.19	683.98538	0.00
16	Uttar Pradesh	525.876	760.928	624.54630	319.816
17	West Bengal	2.05	0.00	0.00	0.00
18	Goa	0.00	0.00	0.00000	0.00
19	Telangana	0.00	0.00	214.81920	0.00
	TOTAL	17,228.8113	17,502.000	15,484.9365	6,510.933

REASON FOR DELAY

The Ministry, immediately after detection of the error, processed the matter and a correcting statement was sent to Lok Sabha Secretariat on 10.08.2016. In response, Lok Sabha Secretariat has advised for submission of the statement in the prescribed format during the Winter Session of the Parliament as the 9th Session of the 16th Lok Sabha adjourned *sine die* on 12.08.2016.

12.09 ½ hours

STATEMENTS BY MINISTERS....Contd.

(iii) Status of implementation of the recommendations contained in the 25th Report of the Standing Committee on Agriculture on Demands for Grants (2016-17), pertaining to the Department of Agriculture, Cooperation and Farmers Welfare, Ministry of Agriculture and Farmers Welfare*

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA): I beg to lay a statement regarding the status of implementation of the recommendations contained in the 25th Report of the Standing Committee on Agriculture on Demands for Grants (2016-17), pertaining to the Department of Agriculture, Cooperation and Farmers Welfare, Ministry of Agriculture and Farmers Welfare.

12.10 hours

(iv) Status of implementation of the recommendations contained in the 9th Report of the Standing Committee on Water Resources on Demands for Grants (2016-17), pertaining to the Ministry of Water Resources*

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (DR. SANJEEV BALYAN): I beg to lay on the Table a statement regarding the status of implementation of the recommendations contained in the 9th Report of the Standing Committee on Water Resources on Demands for Grants (2016-17), pertaining to the Ministry of Water Resources.

* Laid on the Table and also placed in Library. See No. LT 5959/16/16 and 5960/16/16 respectively.

12.10 ½ hours**(v) Status of implementation of the recommendations contained in the 218th, 230th, 231st and 238th Reports of the Standing Committee on Transport, Tourism and Culture on Demands for Grants, pertaining to the Ministry of Civil Aviation***

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): I beg to lay on the Table the following statements regarding:

- (1) the status of implementation of the recommendations contained in the 218th Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2015-16), pertaining to the Ministry of Civil Aviation.

[Placed in Library, See No. LT 5961/16/16]

- (2) the status of implementation of the recommendations contained in the 230th Report of the Standing Committee on Transport, Tourism and Culture on the issues related to Security at Airports in India, pertaining to the Ministry of Civil Aviation.

[Placed in Library, See No. LT 5962/16/16]

- (3) the status of implementation of the recommendations contained in the 231st Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2016-17), pertaining to the Ministry of Civil Aviation.

[Placed in Library, See No. LT 5963/16/16]

- (4) the status of implementation of the recommendations contained in the 238th Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2016-17), pertaining to the Ministry of Civil Aviation.

[Placed in Library, See No. LT 5964/16/16]

* Laid on the Table .

12.11 hours

PAYMENT OF WAGES (AMENDMENT) BILL, 2016*

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): Madam, I beg to move for leave to introduce a Bill further to amend the Payment of Wages Act, 1936.

HON. SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Payment of Wages Act, 1936.”

The motion was adopted.

SHRI BANDARU DATTATREYA: I introduce the Bill.

* Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 15.12.2016

HON. SPEAKER: Now, 'Zero Hour'.

... (*Interruptions*)

HON. SPEAKER: Shri Sudip Bandyopadhyay, do you want to say something?

... (*Interruptions*)

माननीय अध्यक्ष : मैं आपको भी बोलने का मौका दूंगी।

... (व्यवधान)

12.11 ½ hours

SUBMISSION BY MEMBERS

Re: Discussion on demonetization of currency notes

SHRI SUDIP BANDYOPADHYAY (KOLKATA UTTAR): Madam, it was an opportune moment today and before the last day of the session, we could have initiated a debate. ... (व्यवधान)

माननीय अध्यक्ष : इनके बाद मैं आपको भी मौका दूंगी।

... (व्यवधान)

SHRI SUDIP BANDYOPADHYAY : We are prepared to go for the debate and discussion without any rule and even without voting. Today and tomorrow, two days are left. The debate can be continued upto tomorrow. I would request to use your office and to convince the Government side to start the debate by which we can ... (*Interruptions*)

माननीय अध्यक्ष : श्री शरद त्रिपाठी जी, आप बोलिये।

... (व्यवधान)

श्री मल्लिकार्जुन खड़गे (गुलबर्गा) : मैडम स्पीकर, हम लगातार 16 नवम्बर से यह कोशिश कर रहे हैं कि सदन में डिमोनेटाइजेशन पर चर्चा हो। ... (व्यवधान) इसीलिए हमने रूल 56 के तहत नोटिस दिया, लेकिन जब उसे नकारा गया तो रूल 184 के तहत नोटिस दिया गया, लेकिन उसे भी नकारा गया बाद में हमने यह तय किया कि आप जैसा कहती हैं, हम विदाउट रूल डिस्कशन के लिए तैयार हैं।... (व्यवधान) हम

आज, अभी और इसी वक्त इसके लिए तैयार हैं। इसीलिए हम कहना चाहते हैं कि हम इस डिस्कशन से भागना नहीं चाहते हैं, हम डिस्कशन करना चाहते हैं, लेकिन ये लोग डिस्कशन से भागना चाहते हैं।
...(व्यवधान)

माननीय अध्यक्ष : श्री जितेन्द्र रेड्डी जी, आप बोलिये।

...(व्यवधान)

माननीय अध्यक्ष : अब खत्म कीजिए, आपकी बात रिकार्ड पर आ गई। जितेन्द्र रेड्डी जी, अब आप बोलिये।

...(व्यवधान)

HON. SPEAKER: Let Shri Kharge complete.

... (*Interruptions*)

श्री मल्लिकार्जुन खड़गे: मैडम, मेरी आपसे यही विनती है, आप मेरी पूरी बात सुनिये, सुनने के बाद आप रिजेक्ट कर दीजिए।...(व्यवधान) मेरी आपसे यही विनती है कि हम डिस्कशन के लिए तैयार हैं, डिस्कशन होना चाहिए। लोगों को तकलीफ हो रही है, सारे लोग परेशान हैं।...(व्यवधान) मोदी साहब डिस्कशन से भाग रहे हैं, हाउस में नहीं आ रहे हैं।...(व्यवधान) इसीलिए हम यह चाहते हैं कि आप डिस्कशन शुरू कराइये, हम डिस्कशन के लिए तैयार हैं। ...(व्यवधान)

माननीय अध्यक्ष : ठीक है। जितेन्द्र रेड्डी जी, आप बोलिये।

SHRI A.P. JITHENDER REDDY (MAHABUBNAGAR): Madam, with a heavy heart, I would like to say that 15 नवम्बर को आल पार्टी मीटिंग हुई थी, all parties had accepted that whatever move has been taken by the Prime Minister regarding demonetisation to curb black money or fake money or terrorist money or whatever it is called is a good one.... (*Interruptions*) But all of us have agreed that the implementation process ... (*Interruptions*)

श्री कल्याण बनर्जी (श्रीरामपुर): आप उधर जाकर बैठ जाइये, उधर जाकर मंत्री बन जाइये। आप इधर क्यों हैं...(व्यवधान)

मैं पांच तारीख से बोलना चाहता हूँ। ...(व्यवधान) पांच तारीख से मैंने नोटिस दिया हुआ है। ...(व्यवधान) लेकिन मुझे पांच तारीख से बोलने नहीं दिया जा रहा है। ...(व्यवधान) From the 5th, they are not allowing me to speak. I had given a notice. You had agreed for that notice but they are not allowing me to speak. ... (*Interruptions*)

माननीय अध्यक्ष : ये सब क्या हो रहा है?

...(व्यवधान)

श्री ए.पी. जितेन्द्र रेड्डी: मुझे बोलने दीजिए। ...(व्यवधान) मैडम, मैंने सुना था। ...(व्यवधान) जब इन लोगों ने बात की थी, तब मैंने सुना था। ...(व्यवधान) मेरी बात भी सुननी पड़ेगी। ...(व्यवधान) Everybody has an objection. All parties had an objection about the implementation of this thing. ... (*Interruptions*) That is why my learned friend and my senior colleague Shri Bhartruhari Mahtab had wanted a discussion under rule 193. I had also initiated it in the House on the 5th. ... (*Interruptions*) We wanted a debate. Since the 5th, my notice under rule 193 has been accepted. ... (*Interruptions*) You had allowed me to speak. I am sorry to say that till now for so many days they are not allowing me to speak. ... (*Interruptions*) At least now, if you let me know, I will start the discussion under rule 193. After that, whoever wants to raise whatever issue on the subject may raise it. ... (*Interruptions*)

श्री कल्याण बनर्जी: आप मोदी जी के साथ चले जाओ। ...(व्यवधान)

THE MINISTER OF CHEMICALS AND FERTILIZERS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI ANANTHKUMAR): Thank you for giving me an opportunity.

From day one, from the 16th, when the House started, when Parliament started, we have been continuously telling them that we are ready to debate on demonetisation. ... (*Interruptions*)

कालेधन के खिलाफ नरेंद्र भाई मोदी की सरकार ने जो संघर्ष शुरू किया है, मुहिम शुरू की है, उसके बारे में चर्चा करने के लिए, बहस करने के लिए हम लोग तैयार थे। ...(व्यवधान) तैयार हैं और तैयार रहेंगे। ...(व्यवधान) लेकिन इन लोगों ने बीस दिनों से उसको रोक कर रखा है। ...(व्यवधान) यदि हमने नोटबदली के बारे में मुहिम शुरू किया है, काले धन के खिलाफ मुहिम शुरू किया है, ये कांग्रेस पार्टी नोट जुगाड़ में लगी हुई है। ...(व्यवधान) उतना ही नहीं है, मैडम कल एक और पोल खोल हुआ है। ...(व्यवधान)

एक और एक्पोज़र हुआ है। ... *जो इसका मास्टरमाइंड है, उनकी डायरी में लिखा है, ... *(व्यवधान)
यह स्थिति है। ... (व्यवधान)

12.18 hours

(At this stage, Shri Mallikarjun Kharge and some other hon. Members came and stood on the floor near the Table.)

... (Interruptions)

श्री अनन्तकुमार : मुझे लगता है कि इन विषयों के बारे में चर्चा होनी चाहिए। ... (व्यवधान) अगस्ता स्कैम के बारे में चर्चा कीजिए। ... (व्यवधान) नोट जुगाड़ के बारे में चर्चा कीजिए। ... (व्यवधान) कांग्रेस ने, समाजवादी पार्टी ने, बहुजन समाज पार्टी ने जो शुरू किया है, उसके बारे में आप चर्चा शुरू कीजिए। ... (व्यवधान) हम चर्चा से भाग नहीं रहे हैं। ... (व्यवधान) ... *

HON. SPEAKER: No, this will not go on record. I am sorry.

... (Interruptions)

12.18 ½ hours

(At this stage, Shri Kalyan Banerjee and some other hon. Members came and stood on the floor near the Table.)

* Not recorded.

12.19 hours**MATTERS UNDER RULE 377***

HON. SPEAKER: Hon. Members, the matters under rule 377 shall be laid on the Table of the House. Members may personally hand over text of the matter as per the practice.

... (*Interruptions*)

* Treated as laid on the Table.

(i)Need to provide monetary and other benefits to Loktantra Rakshak Senani who were detained during Emergency from 1975 to 1977.

श्री अश्विनी कुमार चौबे (बक्सर) : लोकनायक जयप्रकाश नारायण के नेतृत्व में बिहार में 1974 का छात्र आन्दोलन देश के विभिन्न राज्यों में छात्र युवा आन्दोलन के रूप में फैल गया था। इस आन्दोलन के परिणामस्वरूप तथा इलाहाबाद उच्च न्यायालय द्वारा तत्कालीन प्रधानमंत्री के विरुद्ध हुए निर्णय से बौखलाकर सरकार ने सम्पूर्ण देश में 25 जून 1975 की अर्द्ध रात्रि में आपातकाल लागू कर दिया। जे.पी. सहित राजनैतिक एवं सामाजिक संगठनों के निर्दोष लाखों छात्र-नौजवान एवं अन्य नागरिकों को "मीसा एवं डी.आई.आर. " के तहत जेलों में बंद कर दिया गया। उस दौरान सम्पूर्ण प्रेस पर पाबंदी लगाकर लोकतंत्र का गला घोट दिया गया एवं तानाशाही रवैया अपनाते हुए जुल्म ढाया गया।

अतः 1975-1977 के दौरान आपातकाल के विरुद्ध हुए संघर्ष को केंद्र सरकार द्वारा स्वतंत्रता संग्राम के रूप में घोषित किया जाए तथा तानाशाह सरकार के विरुद्ध संघर्षशील लोगों को स्वतंत्रता आन्दोलन के समकक्ष "लोकतंत्र सेनानी " घोषित कर सैनिक सम्मान पेंशन (आयकर मुक्त) निःशुल्क यात्रा, चिकित्सा एवं अन्य सुविधा प्रदान करते हुए पीड़ितों को सम्मानित किया जाए। साथ ही आपातकाल के विरुद्ध संघर्ष को पाठ्यक्रम का अंग बनाया जाए ताकि भविष्य में ऐसी स्वेच्छाचारी प्रवृत्तियों पर रोक लगाई जा सके एवं युवा पीढ़ी में लोकतंत्र के प्रति दृढ़ आस्था जागृत हो। आपातकाल समाप्ति दिवस 21 मार्च (1977) को प्रतिवर्ष "लोकतंत्र दिवस " घोषित किया जाए।

केरल के साम्यवादी विवादास्पद विद्रोहों (खिलाफत आंदोलन, मपिल्ला भागवत, मलबार पुलिस स्ट्राइक, पुन्नप्रावयलार, करिवेलूर, कावूमबाई, कय्यूर, मोराषा आदि आंदोलनों) के भागीदारों को 1980 के स्वतंत्रता सैनिक सम्मान, पेंशन स्कीम के तहत केन्द्र और राज्य दोनों सरकारों से पेंशन तथा अन्य अनुदान प्राप्त होता है, जो अनुचित है, जिसकी समीक्षा केन्द्र सरकार द्वारा होनी चाहिए।

आपातकाल जैसा दृश्य आज भी बिहार में व्याप्त है, जहां भागलपुर के सदर अनुमंडल अधिकारी सहित पुलिस प्रशासन द्वारा भागलपुर में धरना पर बैठे केन्द्रीय गरीबी उन्मूलन योजनाओं को लागू करने हेतु भूमिहीन गरीब महादलित महिलाओं, वृद्धजनों एवं बच्चों पर अत्याचार की पराकाष्ठा पार कर गई, जिसमें समाहरणालय के समक्ष विगत 8 दिसम्बर, 2016 को भूमिहीन गरीब महादलित परिवार के सैंकड़ों महिलाओं,

वृद्ध एवं बच्चों का बर्बरतापूर्वक लाठी प्रहार कर लहु-लुहान कर दिया गया, जिसमें दो दर्जन से भी अधिक महिलाएं, बच्चे एवं वृद्ध भागलपुर मेडिकल कॉलेज अस्पताल में इलाजरत हैं, वहीं प्रशासन अपने द्वारा दायर प्राथमिकी (एफ.आई.आर.) में किसी भी प्रकार के लाठी चार्ज से इंकार करती है, उल्टे इसे भगदड़ का नाम दे रही है जबकि उनके खिलाफ सारे साक्ष्य, फोटो/वीडियों के रूप में मौजूद हैं। इस लोमहर्षक घटना से पूरे राज्य की जनता आक्रोशित है। केन्द्र सरकार उचित कार्यवाही कर न्याय प्रदान करे।

(ii) Need to review the notification declaring Velavadar Blackbuck National Park and its surrounding areas in Bhavnagar district, Gujarat as Eco-Sensitive Zone.

डॉ. भारतीबेन डी. श्याल (भावनगर) : मैं माननीय पर्यावरण, वन्य एवं जलवायु परिवर्तन मंत्री जी का ध्यान अपने संसदीय क्षेत्र भावनगर के अंतर्गत वेलवदर काला हिरण अभयारण्य को पर्यावरण के दृष्टिकोण से अति संवेदनशील क्षेत्र घोषित किये जाने से उत्पन्न स्थिति की ओर दिलाना चाहती हूँ।

करीब 48 कि.मी. में फैले वेलवदर काला हिरण अभयारण्य मेरे संसदीय क्षेत्र भावनगर ही नहीं बल्कि पूरे देश का एक महत्वपूर्ण अभयारण्य है। परन्तु वन्य एवं पर्यावरण मंत्रालय द्वारा जारी अधिसूचना जिसमें इस क्षेत्र को तथा इस क्षेत्र से लगे क्षेत्र को अति संवेदनशील घोषित कर दिया गया है। जिससे भावनगर शहर के विकास में बाधा आ सकती है। क्षेत्र को अति संवेदनशील घोषित किया जाए यह एक अच्छा प्रयास है लेकिन इस अधिसूचना से क्षेत्र के औद्योगिक विकास, रेलवे संबंधी कार्य, राष्ट्रीय राजमार्ग संबंधी कार्य एवं आधारभूत संरचना के विकास में बहुत बड़ी बाधा उत्पन्न हो सकती है। इस अधिसूचना से क्षेत्र के लगभग 32 गांव प्रभावित हो सकते हैं। क्षेत्र के औद्योगिक घराने, चैम्बर ऑफ कॉमर्स, सौराष्ट्र चैम्बर ऑफ कॉमर्स एवं जनप्रतिनिधि भी इस अधिसूचना का विरोध कर रहे हैं।

अतः मेरा केंद्र सरकार से निवेदन है कि इस अधिसूचना पर पुनः विचार करते हुए इस पर रोक लगायी जाए तथा अतिसंवेदनशील क्षेत्र को घोषित करने हेतु पुनः क्षेत्र की समीक्षा कर इसको घटाया जाए, जिससे क्षेत्र का विकास सुनिश्चित हो सके।

**(iii)Need to undertake electrification of villages in Rajasthan under
Deen Dayal Upadhyay Gram Jyoti Yojana.**

श्री मानशंकर निनामा (बांसवाड़ा) : मैं विद्युत मंत्री जी का ध्यान माननीय प्रधानमंत्री जी की महत्वाकांक्षी योजना "दीन दयाल उपाध्याय ग्राम ज्योति योजना " की ओर दिलाना चाहता हूँ। माननीय प्रधानमंत्री जी ने नवम्बर, 2014 में "दीन दयाल उपाध्याय ग्राम ज्योति योजना " की शुरूआत पूरे ग्रामीण क्षेत्रों में निरंतर विद्युत आपूर्ति सुनिश्चित करने हेतु की थी तथा लक्ष्य रखा था कि मई 2018 तक देश के 18,452 गांवों का विद्युतीकरण कर दिया जाएगा। इस योजना के सफल क्रियान्वयन से ग्रामीण परिवारों को काफी फायदा मिलेगा क्योंकि बिजली देश के विकास के लिए अत्यंत महत्वपूर्ण है। यह योजना भारत सरकार की महत्वाकांक्षी योजनाओं में से एक है जिसके माध्यम से ग्रामीण क्षेत्रों में चौबीसों घंटे विद्युत आपूर्ति सुनिश्चित की जा सकेगी।

मैं सरकार को अवगत कराना चाहता हूँ कि माननीय प्रधानमंत्री जी की घोषणा के दो वर्ष बीत जाने के पश्चात् भी राजस्थान प्रदेश में इसका क्रियान्वयन नहीं हो सका है जबकि इस योजना के लिए निविदा की प्रक्रिया पूर्ण हो जानी चाहिए थी।

अतः मैं माननीय ऊर्जा मंत्री जी से अनुरोध करना चाहता हूँ कि राजस्थान में इस योजना का क्रियान्वयन शीघ्र सुनिश्चित किया जाये ताकि जो लक्ष्य माननीय प्रधानमंत्री जी ने रखा है, उसे तय समय में पूर्ण किया जा सके।

**(iv)Need to provide stoppage to various important trains at
Surat Railway Station, Gujarat.**

श्रीमती दर्शना विक्रम जरदोश (सूरत) : सूरत शहर देश के एक विकासशील शहरों में से एक है। यहां करीब 200 से ज्यादा टैक्सटाईल्स मार्केट, 5000 से ज्यादा छोटी-बड़ी औद्योगिक फैक्ट्रियां एवं देश की तथा एशिया की सबसे अधिक मात्रा में डायमंड की फैक्ट्रियाँ, हजीरा स्थित भारत वर्ष की महाकाय औद्योगिक फैक्ट्रियां जैसे कि रिलायंस, ओ.एन.जी.सी., एस्सार, अदाणी, ए.बी.जी. शिपयार्ड, एन.टी.पी.सी. वगैरह कंपनियों के कारण रेलवे तंत्र को काफी यात्री उपलब्ध होते हैं एवं रेलवे तंत्र की आमदनी दिन-प्रतिदिन बढ़ रही है।

देश की सबसे महत्वपूर्ण ट्रेन मुम्बई सेन्ट्रल-नई दिल्ली राजधानी एक्सप्रेस (गाड़ी संख्या 12951/12952) एवं अगस्त क्रांति राजधानी एक्सप्रेस (गाड़ी संख्या 12953/12954) सूरत में रूकती है। सूरत रेलवे स्टेशन पर 8 संपर्क क्रांति रेलगाड़ियां (गाड़ी संख्या 12449/50, 12431/32, 12907/08 एवं 12217/18) एवं 12 दुरन्तों एक्सप्रेस रेलगाड़ियों (गाड़ी संख्या 2263/64, 12297/98 12268/67, 12239/40, 12227/28 एवं 12283/84) का भी स्टॉपेज तुरंत दिया जाना चाहिए एवं यात्रियों की सुविधाओं एवं रेलवे की आमदनी बढ़ाने की दिशा में कदम उठाना चाहिए।

**(v)Need to amend the Coastal Regulation zone Notification,
2011 to facilitate the rehabilitation of jhuggi
clusters in Greater Mumbai.**

श्री गोपाल शेटी (मुम्बई उत्तर) : महाराष्ट्र सरकार के वन विभाग द्वारा दिनांक 27-8-2013 एवं 23.12.2013 में केंद्र सरकार के वन एवं पर्यावरण मंत्रालय को ग्रेटर मुम्बई के सी.आर.जेड. के अधीन क्षेत्रों में झुग्गी पुनर्वास योजनाओं के क्रियान्वयन के लिए नीतिगत दिशा-निर्देशों में संशोधन हेतु प्रस्ताव भेजा गया था।

इस बारे में राज्य सरकार के मुख्य सचिव ने एक प्रतिनिधि मंडल के साथ केंद्र सरकार के वन एवं पर्यावरण मंत्रालय के सचिव के साथ दिनांक 07.11.2013 में चर्चा भी की थी, लेकिन केन्द्रीय वन एवं पर्यावरण मंत्रालय के नोटिफिकेशन दिनांक 06.01.2011 में अब तक संशोधन न होने के परिणामस्वरूप ग्रेटर मुम्बई के सी.आर.जेड. के अधीन क्षेत्रों में झुग्गी पुनर्वास योजनाओं के क्रियान्वयन में व्यवधान उत्पन्न हो रहा है। यदि केन्द्र सरकार के उक्त नोटिफिकेशन में संशोधन कर दिया जाता है तो ग्रेटर मुम्बई जहां एक बड़ी संख्या में झुग्गी-झोपड़ियां हैं, उनका पुनर्वास कार्य सरलता से हो सकेगा।

अतः मेरा माननीय वन एवं पर्यावरण मंत्री जी से अनुरोध है कि राज्य सरकार ने ग्रेटर मुम्बई के सी.आर.जेड. के अधीन क्षेत्रों में झुग्गी पुनर्वास योजनाओं के क्रियान्वयन के लिए नीतिगत दिशा-निर्देशों में संशोधन हेतु प्रस्ताव प्रेषित किया है, उसमें शीघ्र कार्यवाही करते हुए नीतिगत दिशा-निर्देशों में संशोधन करने का कष्ट करें, जिससे ग्रेटर मुम्बई की झुग्गी-झोपड़ियों के पुनर्वास का कार्य प्रारम्भ हो सके।

(vi) Need to set up an Ordnance Factory in Deoghar, Jharkhand

SHRI NISHIKANT DUBEY (GODDA): Deoghar has been included in the list of prominent cities and has been declared as mega tourist destination. Deoghar is the unique and extremely revered site of one of the 51 Shaktipeeths and also of Dwadash Jyotirlinga in the country. This is a religious and cultural capital of eastern India which catapult the holy place to an International acclaim and is visited by over 5 crore pilgrims every year.

Large parts of the state are affected by Naxalism and terrorist activities which is an indication of the sense of desperation and alienation that is sweeping over large sections of Jharkhand's Santhal Pargana region, a backward area, which have been not only systematically marginalized but cruelly exploited and dispossessed. Therefore, this area needs developmental initiatives on priority basis. Godda (Jharkhand) is the area where a DRDO facility is being commissioned and Ordnance Factory at Deoghar (Jharkhand) is proposed.

Jharkhand Government is more than willing to help in this important strategic endeavour.

(vii) Need to formulate a policy to provide government jobs to dependants of martyred soldiers.

श्री हुकुम सिंह (कैराना) : हाल के कुछ वर्षों में पाकिस्तान की सीमा से लेकर कश्मीर तथा चीन की सीमा तक आतंकवादी घटनाओं में शहीदों की संख्या निरन्तर बढ़ रही है। केन्द्र सरकार द्वारा नियमानुसार यथोचित सहायता प्रदान की जाती है परन्तु मुख्य समस्या शहीदों के आश्रित परिवारों की है। यह नितांत आवश्यक है कि सुस्पष्ट अधिनियम बनाकर सुनिश्चित किया जाए कि जो जवान अपनी ड्यूटी का पालन करते हुए सीमा पर शहीद होंगे, उनके आश्रितों को योग्यता के अनुरूप सरकारी नौकरी दी जाए और इस दिशा में अविलम्ब प्रभावी कार्यवाही अमल में लायी जाए।

(viii) Need to take concrete steps to stop the proxy war waged by Pakistan against India.

श्री रत्न लाल कटारिया (अम्बाला) : पाकिस्तान के नए सेना प्रमुख की ताजपोशी होते ही जम्मू के निकट नगरोटा व चमियाल में आतंकवादी हमले हुए हैं, जिसमें दो अफसरों सहित सात सैनिक शहीद हो गए। सर्जिकल स्ट्राइक के बाद पाकिस्तान ने घुसपैठ, अलगाववाद और आतंकवाद को अपने नापाक मंसूबों का हथियार बनाया है। पाकिस्तान भारत के साथ अपनी छद्म युद्ध रणनीति के अंतर्गत बार-बार एल.ओ.सी. का उल्लंघन करके आतंकी हमले कर रहा है। हाल ही में 18 सितम्बर, 2016 को जम्मू-कश्मीर के उरी में पाक आतंकवादियों ने भारत के सेना शिविर में सो रहे भारतीय जवानों पर कायराना आतंकी हमला करके सेना के 18 जवानों को शहीद कर दिया। हालाँकि भारत के सैनिकों ने अदम्य साहस का प्रदर्शन करते हुए सभी आतंकियों को मार गिराया। मौके पर मिले खाद्य पैकेटों पर पाकिस्तान की मोहरें व रावलपिण्डी से मिल रहे निर्देश इस बात के पक्के सबूत हैं कि इन हमलों में पाकिस्तान का हाथ है। मैं गृह मंत्री जी से माँग करता हूँ कि पाकिस्तान को विश्व भर में बेनकाब करने व उसे एक आतंकी राष्ट्र घोषित कराने तथा भारत की एकता और प्रभुसत्ता को बरकरार रखने की दृष्टि से इस दिशा में ठोस एवं प्रभावी कदम उठाए जाएं।

**(ix) Need to start a superfast express train from
Mangalore to Madurai**

PROF. RICHARD HAY (NOMINATED): Introduction of a super fast express train from Mangalore to Madurai starting from Mangalore by 05:30 am and returning from Madurai by 02:30 pm would address the problem faced by the passengers in the region who have been demanding this facility for a long time.

Hence, I urge upon the Government to give top priority to start a super fast express train from Mangalore to Madurai so that the problem of the passengers of this region could be solved and they would be benefitted by this train.

(x) Need to set up a LPG bottling plant of Indian Oil Corporation Limited in Satna Parliamentary Constituency, Madhya Pradesh.

श्री गणेश सिंह (सतना) : मेरे संसदीय प्रदेश मध्य प्रदेश में भोपाल तथा गुना में आई.ओ.सी. का बॉटलिंग प्लांट हैं। विन्ध्य क्षेत्र जिसकी आबादी लगभग 1 करोड़ से अधिक है, वहां के जो रसोई गैस के डीलर हैं, उन्हें गुना जो 456 किलोमीटर है, वहां सिलेण्डर की बॉटलिंग के लिए जाना पड़ता है। मेरा लोक सभा क्षेत्र सतना सेल्स एरिया है और रेलवे लाइन के किनारे बगहा में पर्याप्त जमीन भी उपलब्ध है। अतः आई.ओ.सी. का एक बॉटलिंग प्लांट मेरे लोक सभा क्षेत्र सतना में स्वीकृत कराए जाने की अत्यंत आवश्यकता है।

(xi) Need for proper rehabilitation of employees of Instrumentation Limited, Kota, Rajasthan.

श्री ओम बिरला (कोटा) : कोटा (राजस्थान) स्थित इंस्ट्रुमेंटेशन लिमिटेड (आई.एल.) को बंद करके इसकी समस्त देनदारियों को चुकाने का निर्णय गत 30 नवम्बर, 2016 की कैबिनेट बैठक में लिया गया। उत्पन्न परिस्थितियों की ओर सरकार का ध्यान आकर्षित करना चाहता हूँ। कंपनी में कार्यरत लगभग 440 कर्मचारियों को भी सेवामुक्त किया जाना है, जिससे उनकी बेरोज़गारी का संकट है।

मेरा सरकार से आग्रह है कि:-

1. सेवानिवृत्त कर्मचारियों का बकाया वेतन, एरियर, ग्रेच्युटी, पी.एफ. आदि का भुगतान निश्चित समयावधि में हो जाए।
2. ऐसे कर्मचारी जिनका सेवाकाल 10 वर्ष या उसके अधिक शेष है, को उनकी योग्यता के अनुसार भारत सरकार के अन्य राजकीय उपक्रमों में समायोजित किया जाए।
3. इंस्ट्रुमेंटेशन लिमिटेड लगभग 181 एकड़ भूमि पर अवस्थित है। 55 एकड़ भूमि पर फैक्ट्री तथा 123 एकड़ भूमि पर कॉलोनी विद्यमान है।

राजकीय उपक्रम के बंद हो जाने पर इस अवसंरचना का उपयोग कर कोई राजकीय उपक्रम खुले या कोई उच्च तकनीकी शिक्षण संस्थान खुले ताकि कोटा-हाडौती के अंदर नए रोज़गार सृजित हो सकें।

(xii) Need to extend Delhi Metro upto Qutubgarh in North Delhi

DR. UDIT RAJ (NORTH WEST DELHI): It has been a long pending demand of residents of my Constituency that the Delhi Metro be extended to Qutubgarh and Narela. Residents of these areas have briefed me several times about the problems they face in absence of proper transportation facilities, especially at night. Recently, Delhi Metro has approved the extension till Narela under the 4th phase of construction, but no action has been taken regarding the extension of the metro to Qutubgarh. This has created a deep sense of resentment amongst residents who have stated that the Delhi Metro is serving areas in other states, such as Ghaziabad, Noida and Gurgaon, and ignoring rural parts of Delhi. I have also brought this issue to the attention of the Hon'ble Chief Minister, Government of NCT of Delhi. Madam Speaker, through you, I request the Government that Delhi Metro line may be extended up to Qutubgarh at the earliest.

(xiii) Need to facilitate smooth implementation of Pradhan Mantri Mudra Yojana in the country.

श्री संजय काका पाटील (सांगली) : देश भर में केंद्र सरकार द्वारा सभी बैंकों में मुद्रा कर्ज योजना शुरू की गई है। इस योजना के तहत शिशु, किशोर और तरुण, इन तीन कर्जों का प्रावधान किया गया है। इसमें शिशु कर्ज के तहत 50,000/- रु., किशोर कर्ज के तहत 50,001 से 5 लाख रु. और तरुण कर्ज के तहत 5,00,001 से 10 लाख रु. की सीमा तय की गई है। हर एक जिले के लिए एक नोडल बैंक तय की गई है। इसकी तरफ से योजना के तहत दिए जाने वाले कर्जों की जानकारी रखी जाती है।

लेकिन सामान्य ग्राहक या कर्जदार अगर किसी भी बैंक में मुद्रा कर्ज योजना के तहत प्रस्ताव देता है तो बैंक की तरफ से इस प्रकार के कर्ज के लिए बैंकों द्वारा गारंटी की माँग किए जाने के बहुत से किस्से देखे गए हैं। सामान्य ग्राहक के प्रस्ताव में कोई भी कमी न होने पर भी उसको इस योजना के तहत कर्ज मिलने में बहुत कष्ट उठाने पड़ते हैं। इस प्रकार के कर्जों की हर बैंक में सीमा दी गई है और हर बैंक में पुराने ग्राहक या कर्जदारों को ही मुद्रा योजना के तहत कर्ज दिया जाता है। ऐसा देखा गया है कि इस योजना से सामान्य जनता के मन में बहुत सी उम्मीदें हैं। जो लोग इस योजना का लाभ उठाकर अपनी आजीविका का प्रबंध करने की सोचते हैं, उनको बैंकों द्वारा की जाने वाली अनावश्यक औपचारिकताओं की वजह से घोर निराशा होती है।

इस दुविधा को किसी भी प्रकार से कम करने के लिए या फिर बैंकों को इसके लिए सक्षम बनाने के लिए हर बैंक में मुद्रा कर्ज योजना की हर जानकारी ग्राहकों को देने के लिए और इस योजना का योग्य तरीके से मार्गदर्शन करने के लिए एक मार्गदर्शक कक्ष या फिर नोडल अधिकारी की नियुक्ति करना जरूरी है, ताकि वह ग्राहक या कर्जदार और बैंकों के बीच मध्यस्थ बनकर योजना के अंतर्गत लोगों को आ रही दिक्कतों का समाधान कर सकें। वैसे ही स्किल डेवलपमेंट के तहत ट्रेनिंग लिए हुए युवाओं को मुद्रा कर्ज योजना के तहत कर्ज देकर नए उभरते उद्यमियों को बढ़ावा देने के लिए केंद्र सरकार द्वारा निर्देश दिए जाएं।

(xiv)Need to establish a new FM Radio Station at Nadiad, Gujarat

SHRI DEVUSINH CHAUHAN (KHEDA): There is an urgent need to open new FM Radio Station at Nadiad, Gujarat. Nadiad is a district Headquarters and is located at a distance of 70-80 Kilometers between Ahmedabad and Vadodara from both sides. Years back LPTV station of Doordarshan used to operate from Nadiad. The old building along with compound etc. from which LPTV station was operating is lying vacant from years together. This complex can be used by Government to establish a FM Radio Station. People here are very keen to hear Hon'ble Prime Minister's 'Mann ki Baat' but due to lack of FM Radio Station people of Nadiad are deprived to hear our Hon'ble PM's 'Mann Ki Baat'.

(xv) Need to set up AIIMS like institute at Harohalli in Karnataka

SHRI D.K. SURESH (BANGALORE RURAL): The Union Government had announced 4 new AIIMS like institutes in several states in 2014-15 Union Budget. The Government of Karnataka has written to the Union Government on 01.08.2014 regarding the establishment of one AIIMS like institute in Karnataka. The Govt. of Karnataka has identified three locations in Karnataka including Harohalli in Ramanagara District. Harohalli is ideally located for AIIMS like institution and has connectivity, infrastructure including roads, power, water and land. The Karnataka Industrial Area Development Board (KIADB) has identified 200 acres of land in Harohalli Industrial area for hospital purpose. An AIIMS like institute in Harohalli will benefit the people of Ramanagara, Bangalore City and Old Mysore regions. The rapid growth in population and urbanization in Ramanagara District makes it important to locate the super-speciality hospital in Harohalli. Therefore, I urge upon the Government to take immediate steps to establish an AIIMS like institute at Harohalli at the earliest .

**(xvi) Need to revive Cachar Paper Mill and Nagaon
Paper Mill in Assam**

KUMARI SUSHMITA DEV (SILCHAR): The Cachar Paper Mill and Nagaon Paper Mill, units of Hindustan Paper Corporation Ltd. in Assam are in dire need of capital infusion and modernization. The Mills are overburdened with liabilities due to shortage of bamboo and coal supply in the past. With infusion of new technology and funds, the plant can be revived and made viable once again. The Unions have been demanding the revival of these plants consistently as they are without salaries and other dues. Lakhs of people are likely to lose their livelihoods if these plants are not revived.

There is urgent need to unveil the detailed policy for “Profit Making Production” and better management of the Corporation. Though the matter has been raised by the unions and public representatives at many levels through agitations and letters to concerned authorities, no action has been taken. I request the Hon’ble Minister to take immediate action.

**(xvii) Need to provide railway crossing and upgrade Kowlande
Railway Station in Chamarajanagar Parliamentary
Constituency of Karnataka**

SHRI R. DHYUVANARAYANA (CHAMARAJANAGAR): About 8000 IZZAT Pass holders belonging to unorganized sector labours students, employees, business persons and others are commuting everyday through various trains operating between Chamarajanagar and Mysore via Nanjangud in my Parliamentary Constituency. The distance between Chamarajanagar Railway Station and Mysore Railway Station is about 70 Kms covers 3 Railway Crossing Points (5 Kms. at Ashokpuram, 12 Kms. Kadakola and 20 Kms. Nanjangud Railway Stations from Mysore) but in between Nanjangud - Chamarajanagar Railway Stations, at a distance of 35 Kms, there is no railway crossing. Sometimes the commuters have to wait for about 45 minutes to one hour.

Hence, it is very necessary and essential to upgrade Kowlande Railway Station and to provide Railway Crossing Point which is in between Chamarajanagar & Nanjangud Railway Stations and required land is also available for this purpose.

For the reasons explained above, I hereby urge the Union Government to sanction for upgradation of Kowlande Railway Station and to provide Railway Crossing Point at Kowlande Railway Station which is in between Chamarajanagar and Nanjangud Railway Stations to minimise the waiting period for Railway Crossing between Mysore - Chamarajanagar of my Constituency.

(xviii) Need to amend the Representation of Peoples Act

PROF. SAUGATA ROY (DUM DUM): Apprehending increased use of money power and paid news in the forthcoming state elections, Chief Election Commissioner (CEC) has requested the Centre to take urgent measures, including considering an ordinance, to designate the malpractices as specific crimes. The Election Commission has recommended the Centre to make distribution of money among voters by candidates, their agents and supporters a cognizable offence under the Criminal Procedure Code so that offenders could be arrested without bail. He suggested hiking the jail term for filing a false affidavit from six months to two years which would bar a candidate from contesting for six years. The CEC said the bribery had assumed similar proportions and needed to be dealt with an iron hand. Election Commission is undertaking a clause by clause review of the Representation of the People Act. The CEC also said that the paid news was another problem. At present we determine which news item is paid news and add the expenses incurred to the candidates' expenses, which is Rs. 75 lakh for Lok Sabha elections and Rs. 28 lakh for Assembly elections. But with most candidates reporting poll expenses that are only 50% of the limit, we need to deal with the problem by making it an offence under the RP Act.

(xix) Need to construct a level crossing and a Reservation Counter at Pundooah Railway Station in West Bengal

DR. RATNA DE (NAG) (HOOGHLY): I would like to bring to the notice of the Railway Minister a request of the passengers and other users of Pundooah Railway Station for setting up of a Railway Reservation Counter.

I would state that in spite of being one of the oldest Railway Station, Pundooah has no basic facility for the railway passengers and users. Till now, there is no level crossing connecting the North and South sides of Pundooah Station Road. Over 34 villages use this stretch daily and their lives are at great risk due to absence of level crossing. Even office goers are affected hugely.

There has been a long pending and genuine demand for a Reservation Counter at Pundooah. Considering the huge number of railway passengers and users, this request may be given immediate thought for execution.

I hope the Minister of Railways would immediately make efforts to fulfill the genuine expectations for construction of a level crossing and Reservation counter at Pundooah Railway Station.

**(xx) Need to release balance funds under Annual Work Programme
of 2016-17 for creation of new forest and maintenance of
plantation areas in Odisha**

DR. KULMANI SAMAL (JAGATSINGHPUR): I would like to state that the Forest and Environment Department of Odisha had proposed the Government of India for Annual Work Programme of 2016-17 with total outlay of Rs. 1800.79 lakh for creation of 1980 hectares of new forest, maintenance of plantation areas over 13240 hectares along with other ancillary works in the State. In this regard, the Central Government has sanctioned only Rs. 700 lakh out of its share of 75% of the total amount which is inadequate for the purpose. I would like to state that the Government of Odisha has also released the share of the State in this regard.

Hence, I would like to request the Minister of Environment, Forest and Climate Change to kindly release the balance funds in respect of Central share at the earliest with a view to expedite the Annual Work Programme of 2016-17 for creation of new forest and maintenance of plantation areas in Odisha.

(xxi) Need to construct Ram Temple at Ayodhya, Uttar Pradesh

श्री चन्द्रकांत खैरे (औरंगाबाद) : अभी-अभी 6 दिसम्बर बीता है। उसे हम भगवा दिन और शौर्य दिवस के रूप में मनाते हैं। मुझे आशा थी कि सरकार की ओर से कुछ पहल अयोध्या में राम मंदिर के निर्माण के लिए अवश्य की जाएगी। परंतु दुःख है कि अब तक ऐसा नहीं किया जा सका है। आज मैं इसी महत्वपूर्ण विषय को सरकार के समक्ष उठाना चाहता हूँ ताकि भारतीय जनमानस की धार्मिक भावनाओं से भी जुड़े प्रश्न पर सरकार तुरंत फैसला ले। इतिहास साक्षी है कि भगवान श्री रामलला का जन्म राम जन्म भूमि अयोध्या में हुआ था। आज पुनः मेरी सरकार से मांग है कि जल्द से जल्द राम जन्म भूमि में भगवान रामलला के मंदिर का निर्माण कराना चाहिए। वर्तमान लोकसभा चुनाव में पहले बी.जे.पी. ने अपने घोषणा-पत्र के माध्यम से वायदा किया था कि रामलला का मंदिर का निर्माण राम जन्म भूमि में कराएगी। हम सभी माननीय प्रधानमंत्री जी के विकास के कार्यों और भ्रष्टाचार रोकने के कदमों का समर्थन करते हैं। परन्तु हिन्दू जनमानस और धार्मिक आस्था का ख्याल रखते हुए मंदिर का निर्माण तुरंत शुरू होना चाहिए। पूर्ण बहुमत से सत्ता में आने के बाद अयोध्या में राम मंदिर निर्माण कराने की ओर सरकार अवश्य पहल करे। मैं माननीय प्रधानमंत्री श्री नरेन्द्र मोदी जी से यह निवेदन करना चाहता हूँ कि कोर्ट में इस समस्या का जल्दी हल निकले इसके लिए उच्चतम न्यायालय की एक स्पेशल बेंच की स्थापना की जाए जिससे इस विवाद पर तेजी से ट्रायल हो सके और इसका फैसला 60 दिनों के अंदर देना तय करें। राम मंदिर बनने के बाद पूरे देश में सौहार्द का माहौल रहेगा। इसलिए इस समस्या का जल्द हल निकालें एवं राम जन्म भूमि, अयोध्या में राम मंदिर का निर्माण तुरंत शुरू करें।

**(xxii) Need to set up a National Institute of Fashion Technology at
Mangalagiri in Andhra Pradesh**

SHRI JAYADEV GALLA (GUNTUR): There is no doubt National Institute of Fashion Technology (NIFT) is a leader in fashion education with an ability to integrate knowledge, academic freedom, critical independence and creative thinking. With firm foundation in fashion education in the domains of design, management and technology, NIFT has made its mark not only in the country but also gained international reputation as a premier institute for fashion technology.

Undivided Andhra Pradesh had NIFT at Hyderabad to cater to the needs of the present States of Andhra Pradesh and Telangana. But, after bifurcation, the residuary State of Andhra Pradesh does not have an NIFT and there is a need for one to help the textile clusters in the State. There is a NIFT in all the major states of the country and Andhra Pradesh is equally a big state with more than 4 crore population and deserve to have one.

Mangalagiri in Guntur district is a famous handloom cluster and Andhra Pradesh State Handloom Weavers Co-operative has also shifted its office to Mangalagiri after bifurcation. Secondly, Mangalagiri is also part of the new capital region of Andhra Pradesh. So, it is suitable for setting up of NIFT here.

In view of the above, I request the Minister of Textiles to consider setting up of NIFT at Mangalagiri in Guntur District of Andhra Pradesh at an early date.

**(xxiii) Need to run various trains through rail bridge on
Ganga river in Munger district, Bihar.**

श्री जय प्रकाश नारायण यादव (बाँका) : बिहार राज्य के जिला मुंगेर में गंगा नदी पर विगत 14 वर्षों से 1400 करोड़ रु. की लागत से बनने वाले रेल पुल से सिर्फ एक पैसेंजर ट्रेन गुजरती है।

अतः भारत सरकार से माँग करता हूँ कि 1400 करोड़ रु. की लागत से बने उपरोक्त पुल का उपयोग हो एवं निम्नलिखित गाड़ियों को चलाया जाए:-

1. सहरसा-हैदराबाद वाया मुंगेर रेल पुल।
2. मधेपुरा-यशवंतपुर वाया मुंगेर रेल पुल।
3. सहरसा-चेन्नई वाया मुंगेर रेल पुल।
4. हावड़ा-गोरखपुर वाया मुंगेर रेल पुल।
5. गया-गुवाहाटी वाया मुंगेर रेल पुल।
6. नई दिल्ली-गुवाहाटी राजधानी एक्सप्रेस वाया पटना-जमालपुर वाया मुंगेर रेल पुल।

मुंगेर रेल सह सड़क पुल की स्वीकृति हुई थी, लेकिन अभी तक सड़क संपर्क मार्ग नहीं बन पाया है। मैं इस विषय में भी सरकार से शीघ्र आवश्यक कदम उठाने की माँग करता हूँ।

(xxiv) Early completion of Satluj YamunaLink Canal Project

SHRI DUSHYANT CHAUTALA (HISAR): I would like to urge the Government to take steps for completion of the long pending Satluj-Yamuna Link canal project within a year. Haryana is an agricultural state and its economy revolves around agriculture. Due to the unacceptable delay of this project, a large part of the state is still deprived of proper irrigation facilities. The share of canal irrigation to total irrigation is around 40% whereas tube well irrigation is not reliable and sustainable in the state. The central government had promised previously that it would take action for linking of rivers to combat the regional imbalances on per capita availability of water for agriculture and drinking purposes. As such, I once again urge the Government to ensure the completion of the project within a year .

**(xxv) Need to construct rail overbridge/under pass/flyover at
Mayyanad Railway Station in Kerala**

SHRI N.K. PREMACHANDRAN (KOLLAM): The traffic block at the railway gate no. LC No. 551KM1163/9-1640 just northern part of Mayyanad Railway Station, Trivandrum Division, Southern Railway is immensely high. Mayyanad is a densely populated area. It is an isolated water locked area connected to outside through the road which intersects the railway gate no. LC No. 551KM1163/9-1640. Thousands of vehicles passes through this gate every day. At least 20 minutes traffic block for every half an hour is experienced in this gate. The gate remains closed continuously for days due to technical problems. This increases the gravity of issue. The school & college going students, working employees are facing much difficulties due to this traffic block. The hundreds of patients are not able to reach the hospital due to the closing of railway gate. The only available solution to resolve this problem is to construct a railway over bridge/ under passage/fly over in the place of the railway gate no. LC No. 551KM1163/9-1640. The construction of railway over bridge/under passage/fly over in the place of the railway gate no. LC No. 551KM1163/9-1640 is unavoidable.

Hence, I urge upon the Government to initiate urgent action for the construction of railway over bridge / under passage / fly over in the place of the railway gate no. LC No. 551KM1163/9-1640 at Mayyanad.

HON. SPEAKER: The House stands adjourned to meet on Friday, the 16th December, 2016 at 11 a.m.

12.20 hours

*The Lok Sabha then adjourned till Eleven of the Clock
on Friday, December 16, 2016/Agrahayana 25, 1938 (Saka)*
